

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(Insolvency) NO. 449 OF 2020

In the matter of:

Punjab National Bank

...Appellants

Vs

Amrit Hatcheries Pvt Ltd

...Respondents

For Appellants: Mr. Ankur Mittal and Ms Meera Murali, Advocates.

For Respondents: Mr. Jayant Mehta and Mr Ashish Chaudhury, Advocates
for R2.

ORDER

18.03.2020- Heard learned counsel for the appellant. He submits that in compliance of the impugned order, the Liquidator has sent a notice for taking possession of the properties. At this juncture, learned counsel for Respondent No.2 (caveator) accepts notice. Appellant is directed to supply copy of memo of appeal to learned counsel for Respondent No.2 during the course of the day.

2. Let notice be issued to other respondents through speed post. Requisites, alongwith process fee, if not filed be filed by tomorrow i.e. 19.3.2020. If the appellant provides the email address of other Respondents, let notice be also issued through email.

3. Learned counsel for the appellant submits that the operation of the impugned order be stayed till next date of hearing. Prayer allowed. Parties are directed to maintain status quo as of today till the next date of hearing.

4. Let the appeal be fixed for **26th March, 2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

bm/kam